

SIVASANKAR'S REPORT ON PURCHASE OF DEODAR SLEEPERS FOR THE HIRAKUD DAM PROJECT

Sir, I also lay on the Table a copy of the Report by Shri T. Sivasankar, I.C.S., Joint Secretary, Ministry of Irrigation and Power, on the purchase of 24,000 Deodar sleepers from the Punjab for the Hirakud Dam Project. [Placed in Library. See No. IV. M. 4 (35).]

THE HYDERABAD COINAGE AND PAPER CURRENCY (MISCELLANEOUS PROVISIONS) BILL, 1953

THE DEPUTY MINISTER FOR FINANCE (SHRI M. C. SHAH): Sir, I beg to move for leave to introduce a Bill to extend the period during which Hyderabad coins and notes of the denominational value of one rupee may continue to be legal tender, to repeal the Hyderabad Paper Currency Act No. II of 1927F and to make certain other incidental provisions.

SHRI S. MAHANTY (Orissa): Sir, may I know whether the Report of Shri Sivasankar about Deodar sleepers is going to be circulated to us.....

MR. CHAIRMAN: That is over. This is a new point. Mr. M. C. Shah is moving for leave to introduce a Bill. That particular thing was over.

SHRI V. K. DHAGE (Hyderabad): Sir, before you put the question, I just want a little clarification from the hon. Minister. The Bill has already been circulated and sub-clause (2) of clause 4 says:—

“Notwithstanding such repeal, currency notes of denominational values exceeding one rupee issued under the provisions of the repealed Act and in circulation as legal tender in the State of Hyderabad immediately before the commencement of this Act shall continue to be legal tender

This seems to be otherwise than what the hon. Minister has moved just now.

SHRI M. C. SHAH: When the Bill will be discussed, I shall explain that matter.

MR. CHAIRMAN: The question is:

“That leave be granted to introduce a Bill to extend the period during which Hyderabad coins and notes of the denominational value of one rupee may continue to be legal tender, to repeal the Hyderabad Paper Currency Act No. II of 1927F and to make certain other incidental provisions.”

The motion was adopted.

SHRI M. C. SHAH: Sir, I beg to introduce the Bill.

MR. CHAIRMAN: We pass on the Budget (PEPSU).

PEPSU BUDGET

SHRI C. G. K. REDDY (Mysore): Before you start, Sir, may I seek some clarification from the hon. Minister with reference to this Budget, which may be useful for discussion especially with regard to privy purses here? Could the hon. Minister give us the details of the privy purses? Demand No. 39 relates to rupees 22 lakhs and 40 thousand for privy purses and again for Household and other allowances of His Highness the Rajpramukh, there is an amount of rupees five lakhs. I want to know some details as to who are the recipients of the privy purses. Is Rs. 5 lakhs in addition to the privy purse that is being given to the Rajpramukh from the Centre?

MR. CHAIRMAN: He will note it and give you the details later on

SHRI M. C. SHAH: The Explanatory Memorandum shows everything.

SHRI KARTAR SINGH (Pepsu): Mr. Chairman, as we go through the Budget, we find that for the year 1953-54 revenue receipts are estimated at Rs. 634.93 lakhs and expenditure at Rs. 703.54 lakhs. Thus we have got a deficit of 68.61 lakhs in the Bud-